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ITEM NO.52

COURT NO.10
S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

SECTION II
I N D I A

CRLMP. No.7919/2016 in Petition(s) for Special
(Crl.) No(s). 7950/2014
(Arising out of impugned final judgment and order
in CRLA No. 361/1992 passed by the High Court
Allahabad)
MUJAMMIL & ANR.

Leave to Appeal

dated 02/05/2014
of Judicature at

Petitioner(s)

VERSUS

STATE OF U.P.
(With appln. (s) for bail and office report)
Date : 09/05/2016 This petition was called on for
CORAM :

Respondent(s)

hearing today.

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE
HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s)

Mr. Salman Khurshid, Sr. Adv.
Mr. Imtiaz Ahmed, Adv.
Mrs. Naghma Imtiaz, Adv.
Ms. Amra Moosavi, Adv.
M/s. Equity Lex Associates, Adv.

For Respondent(s)

Mr. Irshad Ahmad, Adv.
Mr. Abhish Kumar, Adv.

Mr. Shakeel Ahmed, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We have heard Mr. Salman Khurshid, learned Senior counsel
appearing for the applicants/petitioners.

Learned Senior counsel states that he is not pressing for bail
to applicant No.1/petitioner No.1 In view of that, the prayer for
bail to applicant No.1/petitioner No.1 is rejected.

As regards grant of bail to applicant No.2/petitioner No.2 -
Mr. Faizul is concerned, we have perused the grounds stated in the
Criminal Miscellaneous Petition No.7919 of 2016 and having regard
to the fact that he is 70 years old and also his medical condition,
we grant bail to him subject to the satisfaction of the concerned
Court.

Signature Not Verified

Digitally signed by
VISHAL ANAND

The Criminal Miscellaneous Petition is partly allowed in the

Date: 2016.05.09

afore-stated terms.

17:05:21 IST

Reason:

(VISHAL ANAND)
COURT MASTER

(SNEH LATA SHARMA)
COURT MASTER